

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.7 - IA(Liq.)/8(AHM)2024  
in  
**CP(IB)/314(AHM)2022**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Shrinathji Spintex Pvt Ltd  
V/s  
Sunrise Ginning Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on: 10/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Nipun Singhvi, Adv. a.w Ms. Pragati Tiwari, Adv.  
For the Respondent :

**ORDER**

**IA(Liq.)/8(AHM)2024**

This is Application filed under Section 33 and 34(1) of Insolvency and Bankruptcy Code, 2016 ('Code') for seeking order of liquidation of Corporate Debtor - Sunrise Ginning Private Limited and for appointment of Mr. Vikash Gautamchand Jain as Liquidator of the Corporate Debtor.

At the request of Ld. Counsel for the Applicant, let notice be issued to the Respondent & Suspended Management returnable on the next date. The Applicant is directed to collect the notice from the Registry and serve the notices upon the Respondent through Registered Ad post / Speed-post / Dasti mode as well as on the registered email ID of the Respondent registered with the MCA within seven days.

Proof of Service be filed by way of an affidavit before the next date of hearing

Relist the matter on 10.05.2024.

Sd/-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

Sd/-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**